

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH NEW DELHI**

O.A. No. 1098 /2024

**In the matter of**

BRIGADIER PARAMJIT SINGH & ORS

APPLICANT

VERSUS

STATE OF HARYANA & ORS

RESPONDENTS

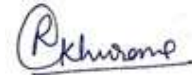
**INDEX**

<b>S.NO.</b>	<b>PARTICULARS</b>	<b>PAGE NO.</b>
1.	ACTION TAKEN REPORT ON BEHALF OF JOINT COMMITTEE IN COMPLIANCE OF THE ORDER DATED 04.09.2024 PAASED BY HON'BLE TRIBUNAL	1-3
2.	ANNEXURE 1 GOOGLE IMAGES OF THE YEAR 2021	4-6
3.	DAMAGE REPORT	7-9

DATED 16.01.2025

New Delhi

Filed Through



RAHUL KHURANA ADV  
COUNSEL FOR HSPCB  
OFF: 17, CENTRAL LANE  
BENGALI MARKET  
NEW DELHI

9811894060, rkhuranalegal@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 1098 OF 2024

BRIGADIER PARAMJIT SHING & ORS.

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

**Action Taken Report on behalf of Joint Committee Constituted in Compliance of Order Dated. 04.09.2024 passed by Hon'ble NGT.**

1. That this case is fixed for 19.12.2024 before this Hon'ble Tribunal.
2. That earlier the case was fixed before this Hon'ble Tribunal and this Hon'ble Tribunal pleased to pass order dated 04.09.2024. The operative part of the order is reproduced as under: -

*" 1. In this original application, the applicant has raised a grievance about the illegal felling of trees in South City 1, Sector 41, Gurgaon, Haryana.*

*2. Submission of the Counsel for the applicant is that the illegal felling of trees in the Sector has taken place and in this regard, reliance has been placed on the photographs filed as Annexure A 8 (Colly).*

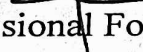
*3. Submission of the counsel for the applicant is that though the information was sought under the RTI vide annexure A-4. Still, a vague reply was given by the Forest Department of the Government of Haryana vide annexure A-5. On the inspection of the record relating to tree felling annexure A-6, it was found that no detailed information of the grant of permission or rejection is available with the Forest Department.*

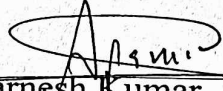
*4. Referring to the notification dated 28.11.1997, learned counsel for the applicant has submitted that Tehsil Gurgaon, District Gurgaon*

where the Sector in question is located was covered by the notification issued under Section 4 of Punjab Land Preservation Act, 1900 prohibiting felling of trees for 15 years. Placing reliance upon the judgment of the Hon'ble Supreme Court in the case of Narender Singh & Ors. Vs. Divesh Bhutani & Ors, reported in 2022 SCC Online SC 899 he has submitted that by the the said judgment Section 2 of the Forest (Conservation) Act, 1980 became applicable and the prohibition continues.

5. He has submitted that though several complaints were made to different authorities with respect to the illegal felling of trees but no action has been taken till now.
6. The O.A. raises substantial issues relating to compliance of with the provision of the Scheduled enactments.
7. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal. Applicant is directed to serve the respondents and file an affidavit of service at least one week before the next hearing date.
8. To ascertain the correct factual situation at the ground level we also form a Joint Committee comprising of a representative of the Member Secretary, HSPCB, DCF Gurugram and DM, Gurugram who will act as the coordinating agency.
9. The Joint Committee will visit the site to ascertain the truthfulness of the allegation of illegal felling of trees and will also find out the persons responsible for the same, if the allegation is correct and submit a report before the Tribunal within eight weeks."

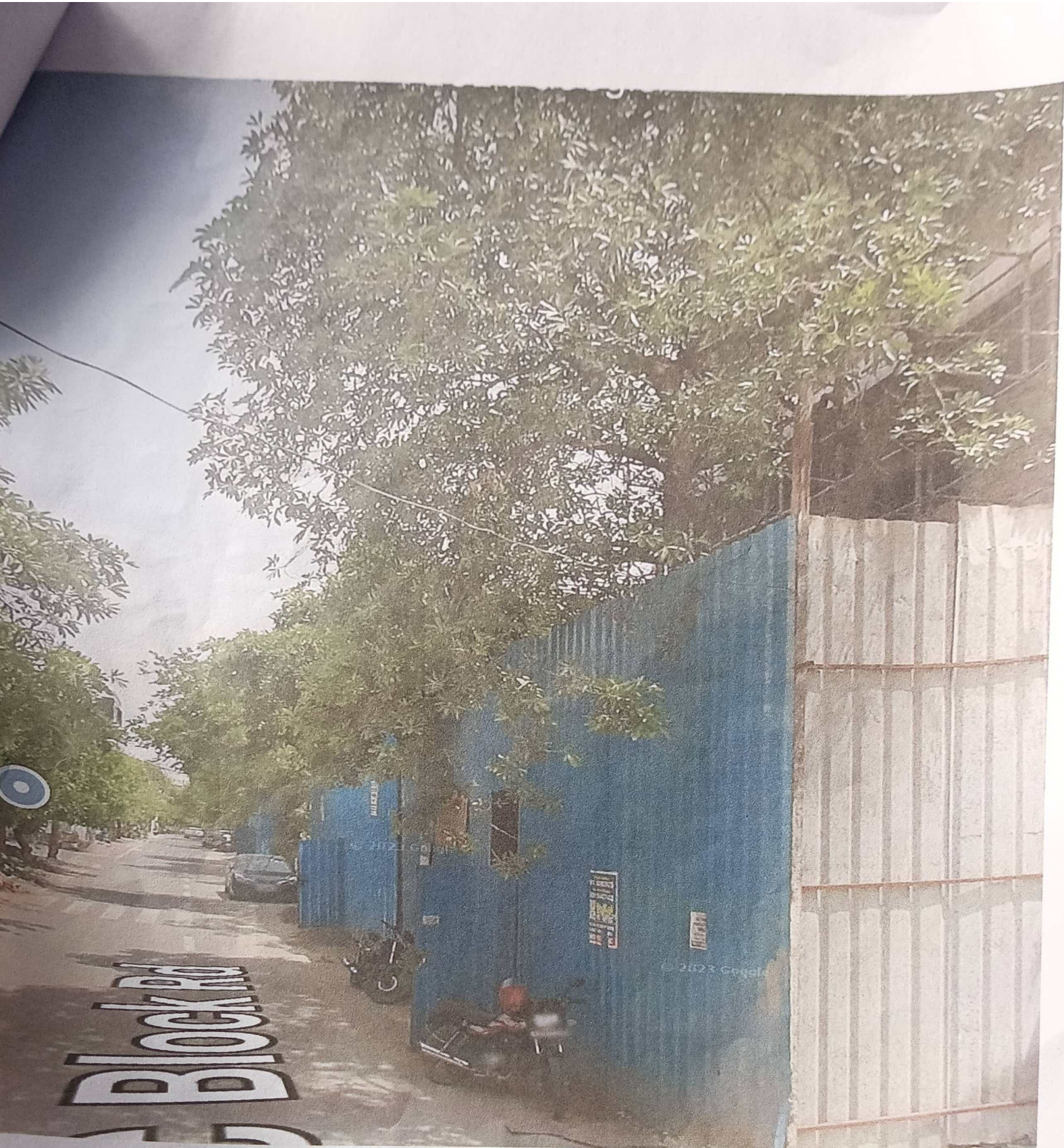
3. That in compliance of the order dt. 04.09.2024, Joint Committee seeks leave of this Hon'ble Tribunal to file the reply to the averments made in OA by the applicants.
4. That as per the order of NGT, a joint committee was formed on 16.12.2024 of Pollution Control Board Gurugram and Forest Department under the chairmanship of Deputy Commissioner Gurugram regarding the trees cut in the year 2021 in Plot No. C-76, C- 100, C-101 of South City-1 Gurugram, a copy of which was also sent to the Forest Department by the DC office Gurugram. Thereafter, the records of DFO Office Gurugram 67 and Range Office Gurugram were reviewed, but no complaint regarding above-mentioned offence has been found in the office records. It is also pertinent to mention that no permission has been taken from the Forest Department for cutting of trees in the mentioned area during the mentioned time.
5. That the joint committee inspected the spot of Plot No. C-76, C-100, C- 101 of South City-1 Gurugram. No trees were found in front of these plots on the spot, but on looking at the Google Image of the year 2021 (photo attached as Annexure 1), it was found that on the spot, there were trees in Plot No. C-76, C-100, C- 101 of South City-1 Gurugram. There was one tree inside the C-76 plot and two trees were standing outside, there was two tree outside the plot C-100 and two trees in front of plot C-101 which are no longer standing on the spot. From the above-mentioned factual position it can be safely established that these trees have been cut without the permission of the Forest Department. For the illegal/unauthorized felling of trees Forest Offence Report No. 063/1341 dated 18/12/2024, Forest Offence Report No. 064/1341 dated 18/12/2024 and Forest Offence Report No. 065/1341 dated 18/12/2024 has been issued.

  
Divisional Forest Officer  
Gurugram

  
Aparnesh Kumar  
Scientist-B, HSPCB (Representative  
of Member Secretary, HSPCB &  
Deputy Commissioner, Gurugram)

Dated :- 18.12.2024

Place :- Gurugram









1341

FOR Book No. ....

D.R.R NO - 1779/2.02.4-25

## वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

062

FOR No. ....

वन मण्डल	गुरुग्राम वन मण्डल				
रेज/ब्लॉक/घीट	गुरुग्राम / गुरुग्राम / सुन्दरली				
रीज/जगह का नाम	- C-76 / SOUTH CITY 1, Sector-4, GGM AT & PS-28:45:54				
FOR No. (Date, Day & Time)	063/1341 (18/12/2024)				
रिपोर्ट जारी करने वाले का नाम	JAGMENDER FGD.				
अपराध की जानकारी का स्रोत	अज्ञात स्वयं द्वारा गप्त/मुखवीर द्वारा/शिकायत				
अपराध होने के तारीख/दिन/समय	03/10/2021 (दिन)				
जांच अधिकारी का नाम व पद	SH. OMPAL FR.				
अपराध/घटना का विवरण संलग्न	नहीं/यदि हां तो पृष्ठ संख्या				
उल्लंघन किया गया अधिनियम	PLPA 1900 General. सेक्शन - 04.				
भारतीय वन अधिनियम 1927					
वन्य प्राणी (संरक्षण) अधिनियम 1972					
पंजाब भूमि संरक्षण अधिनियम 1900	- Section - 04.				
भारतीय दण्ड संहिता					
अपराधी का विवरण	नाम	पिता का नाम	उम्र	जाति	पता
	गौरव शर्मा	त्रिजेश शर्मा	26.		मकान नं. - 14, वार्ड नं. - 29, सिलारखरी, Near Govt. Maitwala School, Sec-
	मोबा नं. - 9609585858				
	C/O UNTITLED HOMES नवन किये गये सामान का विवरण-				31, GGM, 122001.
मुकुटान	प्रजाति	किस्म/साइज	संख्या	मूल्य	मुआवजा राशि
जन्तु-वन उपज का विवरण	पापड़ी बूझ	IIA	02		
	पापड़ी बूझ	III	01		
नमूने की कतल का विवरण	प्रकार	रजिस्ट्रेशन नं०	रंग	मॉडल	उत्पादन वर्ष
अंश-मस/हथियार					
अन्य, यदि कोई हो	उपर्युक्त FOR REPORT में लिखे गये मुकुटान का विवरण - शिकायतकर्ता द्वारा PHOTOS अनुसार लिखा गया है जो कि GDD की IMAGE से भी संतुष्ट होता है।				
सही को चिह्नित करें	नजदी-नक्शा जी०पी०एस० रीडिंग सहित	संलग्न किया है/तैयार नहीं किया गया	यदि हां तो पृष्ठ संख्या		
	फोटोग्राफ	संलग्न/तैयार नहीं किया गया			
	विडियोग्राफी	संलग्न/तैयार नहीं किया गया			

R.O.A.C.

विशेषीयर परमजीत सिंह

मुखवीर/शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

आरोपी का हस्ताक्षर/अंगुठे का निशान

Gaurav Sharma  
=9609585858

  
धोटे न्याज

घा० रा० 310 गुरुग्राम

नाम

रैंक

दिनांक



D.R.R. No - 1784/2024-25

## वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

FOR Book No. 1341

FOR No. 064

वन मण्डल	गुरुग्राम वन मण्डल				
रेंज/ब्लॉक/घाट	गुरुग्राम / गुरुग्राम / सुखवाली				
रीच/जगह का नाम -	C-100/Sowah				
FOR No. (Date, Day & Time)	064/1341 (18/12/2024)				
रिपोर्ट जारी करने वाले का नाम	JAGMENDER FGD				
अपराध की जानकारी का स्रोत	क्रिमिनल स्वयं द्वारा गस्त/मुखवीर द्वारा/शिकायत				
अपराध होने के तारीख/दिन/समय	2024				
जांच अधिकारी का नाम व पद	SH. OMPAL FR				
अपराध/घटना का विवरण संलग्न	नहीं/यदि हां तो पृष्ठ संख्या				
उद्घोषना किया गया अधिनियम	PLPA 1900 General संकशन - 04.				
भारतीय वन अधिनियम 1927					
वन्य प्राणी (संरक्षण) अधिनियम 1972					
पंजाब भूमि संरक्षण अधिनियम 1900	Section - 04.				
भारतीय दण्ड संहिता	नाम	पिता का नाम	उम्र	जाति	पता
अपराध का विवरण	श्याम गुप्ता				
	068-981074785				
जन्म किये गये सामान का विवरण	प्रकृति	किसम/साइज	संख्या	मूल्य	मुआवजा राशि
जन्म वन उपज का विवरण	अलैस्क्रोनिमा बूझ	II	01		
	अलैस्क्रोनिमा बूझ	III	01		
जन्म वहीफल का विवरण	प्रकार	रजिस्ट्रेशन नं०	रंग	मॉडल	उत्पादन वर्ष
अग्निमर/हथियार					
अन्य, यदि कोई हो	उपरोक्त FOR REPORT में लिखे गये सामान का विवरण मौका पर जाकर GOOGLE IMAGENORY से देखकर करा गया है।				
सही को चिह्नित करें	नजदी-नक्शा जी०पी०एस० रीडिंग सहित	संलग्न किया है/तैयार नहीं किया गया	यदि हां तो पृष्ठ संख्या		
	फोटोग्राफ	संलग्न/तैयार नहीं किया गया			
	विडियोग्राफी	संलग्न/तैयार नहीं किया गया			

R.O.A.C. क्रिमिनल - क्रिमिनल परमजीत सिंह

वीट इंचार्ज

मुखवीर/ शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

य० रा० अ० ...

नाम

रैंक

दिनांक

आरोपी का हस्ताक्षर/अंगुठे का निशान



1341

FOR Book No. ....

## वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

D.R.R.No. - 1796/2024-25

1796/2024-25

FOR No. 065

वन मण्डल	गुरनग्राम वन मण्डल				
रेंज/ब्लॉक/घाट	गुरनग्राम / गुरनग्राम / सुखराली				
रीच/जगह का नाम	C-101 / SOUTH CITY 1, Sector 41, GPM, ATGPS-28-45957				
FOR No. (Date, Day & Time)	065/1341 (18/12/2024) 77-0624K				
रिपोर्ट जारी करने वाले का नाम	JAGMENDER FGD				
अपराध की जानकारी का स्रोत	अज्ञात स्वयं द्वारा गस्त/ मुखवीर द्वारा/शिकायत				
अपराध होने के तारीख/दिन/समय	2024				
जांच अधिकारी का नाम व पद	SH. OMPAL FR				
अपराध/घटना का विवरण संलग्न	नहीं/यदि हां तो पृष्ठ संख्या				
उल्लंघन किया गया अधिनियम	PLPA 1900 General सैक्शन-04.				
भारतीय वन अधिनियम 1927					
वन्य प्राणी (संरक्षण) अधिनियम 1972					
पंजाब भूमि संरक्षण अधिनियम 1900	Section-04.				
भारतीय दण्ड संहिता					
अपराधी का विवरण	व्यम	पिता का नाम	उम्र	जाति	कार्यालय पता
	करण मेहरा C/O	KAYA HOMES			M2/31
	M08N0-9871111111				DCA Phase-2
					GPM
जन्तु किये गये सामान का विवरण					
जन्तु वन उपज का विवरण	प्रकृति	किसम/साइज	संख्या	मूल्य	मुआवजा राशि
	अलैस्त्रानिया वृक्ष	II A	02		
जन्तु खरीफत का विवरण	प्रकार	रजिस्ट्रेशन नं०	रंग	मॉडल	उत्पादन वर्ष
डीजार्डर/हथियार					
अन्य, यदि कोई हो	उपरोक्त FOR रिपोर्ट में लिखे गये नुकसान का विवरण - मौका पर जाकर GOOGLE IMAGENORY से देखकर भरा गया है।				
सही को चिन्हित करें	नजरी-नक्शा जी०पी०एस० रीडिंग सहित	संलग्न किया है/तैयार नहीं किया गया	यदि हां तो पृष्ठ संख्या		
	फोटोग्राफ	संलग्न/तैयार नहीं किया गया			
	ट्रिडिंग्राफी	संलग्न/तैयार नहीं किया गया			

R.O.A.C.

शिकायतकर्ता - श्री गीतेश परमजीत सिंह

Signature  
डीट इन्चार्ज

मुखवीर/ शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

व० रा० अ० ..... गुरनग्राम .....

नाम

रैंक

दिनांक

आरोपी का हस्ताक्षर/अंगुठे का निशान